COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS

FIRST TO SIXTY-EIGHTH REPORTS

(ENGLISH VERSION)

EIGHTH LOK SABHA

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Eighth Lok Sabha)

FORTY-THIRD REPORT

(Presented on 18-11-1987)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Forty-third Report.

2. The Committee met on 16 November, 1987 for—

I. Examination of the following Constitution (Amendment) Bills under rule 294(1) (a) of the Rules of Procedure:—

(1) The Constitution (Amendment) Bill, 1987 *(Amendment of article 30)* by Shri Thampan Thomas.

(2) The Constitution (Amendment) Bill, 1987 *(Amendment of Tenth Schedule)* by Shri Shantaram Naik.

II. Classification and allocation of time for discussion of Bills *(vide Appendix)* under clauses (b) and (c) of rule 294(1) of the Rules of Procedure.

Examination of Constitution (Amendment) Bills

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

(1) The Constitution (Amendment) Bill, 1987 *(Amendment of article 30)* by Shri Thampan Thomas.

The Bill seeks to amend article 30 of the Constitution with a view to protect the rights of the employees of educational institutions set up by the minorities.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(2) The Constitution (Amendment) Bill, 1987 *(Amendment of Tenth Schedule)* by Shri Shantaram Naik.

The Bill seeks to amend the Tenth Schedule to the Constitution with a view to provide that a member of either House of Parliament or the legislature of a State shall stand disqualified from being a member of the House if he is removed from the membership of the political party, which set him up as a candidate in the election, after giving him a fair opportunity of representing his case against such removal. It also seeks to enlarge the definition of "political party" by including in it groups or associations who are not registered with the Election Commission but whose objectives, in Election Commission's views are political in nature.

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After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills

4. The Committee then considered classification and allocation of time to four Bills specified in Appendix.

5. After considering all aspects of the Bills, the Committee recommend that the Tobacco Board (Amendment) Bill, 1987 (*Amendment of section 8, etc.*) by Shri V. Sobhanadreeswara Rao, be placed in category 'A' and the remaining three Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Recommendations

6. The Committee recommend that—

(i) Sarvashri Thampan Thomas and Shantaram Naik be permitted to move for leave to introduce their Constitution (Amendment) Bills; and

(ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House.

NEW DELHI;

November 16, 1987

Kartika 25, 1909 (Saka)

M. THAMBI DURAI,
Chairman,
Committee on Private Members'
Bills and Resolutions.

APPENDIX

Sl. No.	Name of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
1.	The Constitution (Amendment) Bill, 1987 (*Amendment of article* 54) by Shri V. S. Krishna Iyer.	77 of 1987	B	2 hours
2.	The Passports (Amendment) Bill, 1987 (*Amendment of section* 10) by Shri Syed Shahabuddin.	97 of 1987	B	2 hours
3.	The Forest (Conservation) Amendment Bill, 1987 (*Amendment of section* 2, *etc.*) by Shri V. Sobhanadreeswara Rao.	100 of 1987	B	2 hours
4.	The Tobacco Board (Amendment) Bill, 1987 (*Amendment of section* 8, *etc.*) by Shri V. Sobhanadreeswara Rao.	98 of 1987	A	2 hours